

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI.

M.A No. 34/2024

In

Original Application No. 58/2015

In the matter of:

Ramesh Chand &ors.

.....Applicants

Versus

Union of India & ors.

....Respondents

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Dated: 10/09/2024

Place: Paonta Sahib



Respondent No. 7

HPSPCB

**Regional Officer-cum-Environmental Engineer,
H.P. State Pollution Control Board,
Paonta Sahib, Distt. Sirmour H.P.**



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A No. 34/2024

In

Original Application No. 58/2015

Ramesh Chand & Ors.

.....Applicant(s)

Versus

Union of India & Ors.

.....Respondent(s)

**Reply on behalf of respondent No. 7 i.e. HP
State Pollution Control Board to the MA in
compliance to order dated 20-12-2023.**

May it please your Lordships:-

- 1-3. Contents of para 1-3 are a matter of record and need no reply.
4. Contents of para 4 relate to residential status of Applicant and his concern for environment are matter of record which need no reply from the replying respondent.

Attested
[Signature]
Anuradha
Advocate & Oath Commissioner
Paonta Sahib (H.P.)
HIM/408/2016

[Signature]
Regional Officer-cum-Environmental Engineer,
H.P. State Pollution Control Board,
Paonta Sahib, Distt. Sirmour H.P.

5-9. Contents of para 5-9 relate to orders passed by Hon'ble NGT in OA No. 58/2015 wherein on the undertaking of respondent No. 8-11 the matter was disposed off by Hon'ble NGT on 12-1-2016. In this regard it is submitted that the State Board was not arrayed as party in such matter. It is further submitted that as per record of the State Board Consent to Establish and Consent to Operate to Respondent No. 8-11 (M/s Salani Resort) was granted vide letter dated 05-11-2013. At present, the Renewal of Consent to Operate granted to M/s Salani Resort and Palace is valid up to 31-03-2029. The copies of Consent to Operate and its renewal are annexed as **Annexure- R-7/1 and Annexure R-7/2** respectively. As regard to the issue of construction of illegal structures i.e. parking and roads on river bed, it pertains to and calls for reply of the revenue authorities which are empowered to verify encroachment on river bed. In this regard State Board has written letters to Revenue Authorities vide letter dated 08-07-2024, 16-08-2024, 03-09-2024 and 5-9-2024 for demarcation of land and to take appropriate action in case of encroachment. Copies of correspondence with Revenue Authorities are annexed as **Annexure R-7/3 (Collectively)**. The State Board has also written letters to the Jal Shakti Vibhag Nahan vide letter dated 08-07-2024,

Attended

10/9/25

Anuradha

Advocate & Oath Commissioner
Paonta Sahib (H.P.)
HIM/408/2016

Regional Officer-cum-Environmental Engineer,
H.P. State Pollution Control Board,
Paonta Sahib, Distt. Sirmour H.P.

16-08-2024 and 03-09-2024. Copies of correspondence with Jal Shakti Vibhag is annexed as **Annexure-R-7/4 (collectively)**.

It is further submitted that unit M/s Sailani Resorts and Palace, Village Sainwala, Tehsil Nahan, District Sirmaur, H.P. was inspected by Regional Office, Paonta Sahib of the State on 04-04-2024 & 29-06-2024. The detail inspection report of the unit is attached herewith as **Annexure-R-7/5**. Directions were issued to the unit in view of the inspection vide letter dated 25-04-2024. Accordingly, the unit has submitted compliance cum action taken report w.r.t the direction issued from Regional Office. Copy of the Board's letter dated 25-4-2024 and compliance status reports are annexed as **Annexure-R-7/6 (collectively)**. It is further submitted that regular inspection and monitoring of water resources and air quality is carried out by the State Board. The unit falls under the catchment of Salani Khadd and monthly river monitoring of the river is carried out by the State Board. The river becomes dry in lean season. The average water quality of the river since last year falls under Class-B as per CPCB designated best use of water criteria. The river monitoring results Salani Khadd from 2023 to till date are annexed as **Annexure-R-7/7**.

Attended
10/9/24
Anuradha
Advocate & Oath Commissioner
Paonta Sahib (H.P.)
HIM/408/2016


Regional Officer-cum-Environmental Engineer,
H.P. State Pollution Control Board,
Paonta Sahib, Distt. Sirmour H.P.

10. Contents of para 10 relate to judgment passed by Hon'ble NGT in the matter of The Forward Foundation & ors vs State of Karnatka & Ors which are a matter of record and need no reply.

1-9 Contents of grounds paras 1-9 already stand controverted in view of the detailed submissions made in paras supra.

Prayer:-

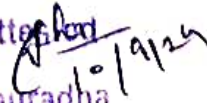
In view of submissions made hereinabove and facts & circumstances of the case, it is therefore prayed that the present Application may kindly be dismissed qua the respondent Board. Any other order deemed fit and appropriate, may be passed in the interest of justice.


Respondent
HPSPCB

Regional Officer-cum-Environmental Engineer,
H.P. State Pollution Control Board,
Paonta Sahib, Distt. Sirmour H.P.

Date: 10/09/2024

Place: Paonta Sahib

Attested

Anuradha
Advocate & Oath Commissioner
Paonta Sahib (H.P.)
H.P. 408/2016

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A No. 34/2024

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Original Application No. 58/2015

Ramesh Chand & Ors.

.....Applicant(s)

Versus

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.....Respondent(s)

AFFIDAVIT

I, Atul Parmar S/o Sh. Col. Sukhdev Singh Parmar (Retd.) aged 41 years, presently working as Regional Officer, H.P. State Pollution Control Board, Paonta Sahib, Distt Sirmour H.P. do hereby solemnly declare and affirm on oath as under :-

1. That the deponent has been duly authorized to file reply and the accompanying reply has been drafted at my instance and under my instructions.
2. That the contents of reply to the application paras 1-10 and sub paras 1-9 are true and correct to the best of my

Attested
Anuradha
Advocate & Oath Commissioner
Paonta Sahib (H.P.)
HIM/408/2016


Regional Officer-cum-Environmental Engineer,
H.P. State Pollution Control Board,
Paonta Sahib, Distt. Sirmour H.P.

knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.

3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at Paonta Sahib on 10th day of Sept., 2024.


DEPONENT

Regional Officer-cum-Environmental Engineer,
H.P. State Pollution Control Board,
Paonta Sahib, Distt. Sirmour H.P.

HP 37200000 28342
Identified by me
D.L. No

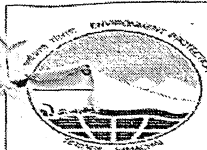
Verified that this affidavit has been made
Shri. Atul Kumar
Oath: 10/9/2024
who has on the Basis
of Driving licence personally
known to me. The contents of the affidavit
read over and explained to the deponent who
understand the same. Attested

Attested

Anuradha
Advocate & Oath Commissioner
Paonta Sahib (H.P.)
HIN/408/2024

-7-

ANNEXURE - R-7/1



H P STATE POLLUTION CONTROL BOARD
Regional Office, Y- Point, Tehsil Paonta Sahib, Distt. Sirmour
www.hppcb.nic.in Pin code 173025 Ph.no/fax 01704-225870

No. PCB/ EE(Pt)(2164) M/s Salani Resort & Palace /2013-2052-51 Dated: 5-11-13

From: The Environmental Engineer.

PCB ID 22875
(W/A G/S)

To

M/s Salani Resort & Palace
VPO Sainwala K.Amb
Tehsil Nahan Distt Sirmour H.P.

Subject: - Consent to Establish & Consent to Operate /Renewal of consent to operate for Hotel Restaurant and Banquet Hall under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for the year 2013-14.

Sir,

Consent to Establish & Consent to operate for Hotel ,Restaurant & banquet Hall under Section 25/26 of the Water (Prevention & Control. of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended. (to be referred as Water Act and Air Act Rules, respectively) is granted to M/s Salani Resort & Palace for Hotel of 14 Rooms ,Restaurant & Palace V.P.O Sainwala K.Amb Tehsil Nahan ,Distt. Sirmour H.P.

1. The Consent to establish & operate is valid upto 31.03.2014 and shall subsequently be got renewed for each financial year or part thereof.
2. The Consent is valid for the

Sr. No.	Product	Existing Maximum Daily/Monthly/ Annual Quantity
1	Hotel ,Restaurant & Banquet Hall	14 DBRooms ,1 Reception ,1 Swimming Pool ,2 Lawns

In case of any addition alteration, modification or expansion in process or product, a fresh consent to establish/operate shall have to be obtained under the Acts mentioned above , as the case may be

3. Conditions under Water (Prevention & Control of Pollution) Act, 1974

(i) The daily quantity of trade effluent from the factory shall not exceed. Nil.

(ii) The daily quantity of sewage effluent from the factory shall not exceed 5 KLD.

(iii) The daily quantity of water consumption shall not exceed 10. KLD.

(iv) Trade Effluent: There shall be zero discharge from the process. The cooling water will be recycled back having zero discharge from cooling/scrubbing effluent.

(v) Trade Effluent Disposal Outlet Conditions: There shall be zero Trade effluent discharge, hence outlet conditions not applicable.

(vi) Sewage Treatment.- The applicant shall discharged the sewage to septic tank and soak pit to be installed by the unit.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977, as amended (to be referred as Cess Act) and Rules there under time to time.

5. Conditions under Air Act (Prevention & Control of Pollution) Act, 1981-

- i. The applicant shall erect the chimney(s)/stack(s) of the following specifications:

Sr. No.	Chimney/stack attached to	Capacity of boiler	Stack Height, m
1	Boiler	NA	NA
2	D.G Set	82 KVA	1.5 Mtrs

(ii) The applicant shall install a comprehensive air pollution control system consisting of control equipment as detailed below and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

<u>Stack</u>	<u>Control Equipment</u>	<u>Relevant - parameters & limits</u>
Boiler	<u>NA</u>	<u>NA</u>

Standards for emissions of air pollutants:

(i) SPM,

Not to exceed

SPM 1200
mg/NM3.....

(iii) The applicant shall observe the following fuel consumption:

Sr. No.	Type of fuel & Consumption	Maximum quantity /day and month,
1	NA Lubricant oil	NA 25 Liters/Annun
2	NA	NA

(iv) The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the Board's staff. The chimney/stacks attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

6. Unit shall obtain the Authorization/ Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management & Handling) Rules, 1989, as amended, if falls under purview of these rules/ provided D.G. set.

7. The emission /discharge shall conform to the Standard prescribed by the Board time to time.

8. The unit shall be liable to clear any past/current liability on account of difference of consent fees including penalties if detected at any stage.

9. Nothing in this no objection certificate shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities or to which the applicant is or may be subjected under the provision of water, Air & Environmental Protection Act or any other Act/Rules.

10. The unit shall comply with any other condition laid down/ direction issued by the board under the provision of water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and Environmental Protection Act, 1986 from time to time.

11. The unit shall plant different varieties of tree along the boundary.

12. The unit shall take effective steps for treatment of sewage trade effluent and disposal there off through covered drain.

13. The unit shall make the provisions for rain harvesting from roof tops and built up areas before come in to production.

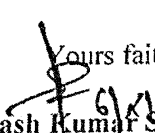
14. The unit shall provide the separate energy meter for recording the energy consumption for pollution control devices.

15. The unit shall not pollute any water sources in the area like drinking water, pond or well etc.

16. The unit shall have to apply for renewal of consent to operate for the year 2014-15 onwards


17. This Consent to Establish/Consent to Operate /Renewal of Consent to operate has also been granted through on line vide AWH-15403

Yours faithfully,


Er Avinash Kumar Sharda
Environmental Engineer
PCB Paonta Sahib.
Ph/Fax 01704-225870

Copy forwarded to-

1. The Member Secretary HP State Pollution Control Board Shimla for Information please .
2. Case file


Environmental Engineer
PCB Paonta Sahib



H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

ANNEXURE-R-7/2

HPSPCB No : 2164

Date: 29/06/2024

Industry Registration ID: 22875

Application No : 12293471

To,

Sailani Resort and Palace
Village Sainwala, Tehsil Nahan, Distt. Sirmour (H.P.)
Sainwala
Sirmaur
173001

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/12293471
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2029
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Vijay Laxmi, (Proprietor)
Address of Industrial premises	Sailani Resort and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmour (H.P.), Sainwala, Sirmaur-173001
Capital Investment of the Industry	215.68 lakhs
Category of Industry	Orange
Type of Industry	2038-Hotels (< 3 star) (or) hotels having > 20 rooms and less than 100 rooms (or) having waste water generation > 10 KLD and less than 100 KLD and having a coal/Oil fired Boiler
Scale of the Industry	Small
Office District	Sirmaur
Capacity	Hotel unit with Restaurant (30 Seating Capacity)-01 No, Banquet Hall (100 seats each)-02 No, Double Bed Room- 13 No, Suite-01 No, Huts (Double Bed)- 11 No

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Restaurant (30 Seating Capacity)	Number/Year	1	NA	Hospitality
Banquet Hall (100 seats each)	Number/Year	2	NA	Hospitality
Double Bed Room	Number/Year	13	NA	For Tourism Purpose
Suite	Number/Year	1	NA	For Tourism Purpose
Huts (Double Bed)	Number/Year	11	NA	For Tourism Purpose

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	70	4
Septic Tank	34	2
Septic Tank	18	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	7	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	One	125 KVA	Silent	HSD	20 Ltr/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustically enclosed and Stack	DG Sets	Tue Jan 15 00:04:00 IST 2013	90%	PM<0.3g/kw-hr, CO<3.5 g/KW-Hr, HC+CO<0.2g/KW-hr

Sources of emissions and type of pollutants

- 11 -

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
DG Set	0.0017 kg per hour	PM<0.2 g/KW-hr, CO<3.5 g/KW-hr, HC+CO<4.0g/KW-hr	10 Meters




Approved By
Env. Engineer
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

- The Member Secretary, HP State Pollution Control Board, Him Parivesh, Phase-III, Below BCS, New Shimla, HP.
- The DTDO Sirmour, Distt: Sirmour at Nahan, HP for the favour of kind information please.
- Case File
- Guard File




Regional Officer-cum-Environmental Engineer,
H.P. State Pollution Control Board,
Pawata Sahib, Distt. Sirmour H.P.

Digitally signed
by ATUL PARMAR
Date: 2024.06.29
19:28:10 +05'30'

ATUL PARMAR
Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

-13-

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
- 10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 - 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 - 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 - 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 - 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 - 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 - 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 - 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

- (1) The consent has been granted subject to the final outcome of M.A No.34/2024 in .A. No.58/2015, Ramesh Chand & Ors vs Union of India & Ors, pending before, Hon'ble NGT.
- (2) The unit shall not operate the rooms / any additional rooms without valid Consent to Operate of the State Board as applicable.



By Order
Env. Engineer
(H. P. State Pollution Control Board)

- 15 -

Urgent NGT Matter

H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera

Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025



01704-225870



<https://hppcb.nic.in/>



pcbropaonta1@gmail.com



HPSPCB

No. PCB/RO Paonta/ OA No. 58 of 2015/2024-1752-55

Dated- 29-09-2024

From: The Regional Officer

To

**The Tehsildar
Nahan, Distt. Sirmaur, H.P.**

Subject:- MA No. 34/2024 in OA No. 58/2015 titled as Ramesh Chand & ors. V/s Union of India & ors.

Sir,

This is in reference to your office letter no. 5142, dated 04.09.2024 on the subject matter cited above vide which demarcation report of the site in question was submitted to Additional District Magistrate, Sirmaur. In this context, you are hereby requested to take appropriate action as per orders passed by Hon'ble NGT in O.A. No. 58 of 2015 in case there is any violation observed w.r.t. encroachment and submit action taken report under intimation to this office. The case has been listed for further hearing on 12-09-2024, please.

Being an NGT matter, it is requested to prioritize the matter.

Yours faithfully

Enclosure: - As above (copy also sent through e-mail)



Mission LIFE

Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

Copy to:

1. **The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09, H.P.** for information and further necessary action, please.
2. **The Deputy Commissioner, Sirmaur at Nahan** for information and further necessary action, please.
3. **The Additional District Magistrate, Sirmaur at Nahan** for information and further necessary action, please.

Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

-16-

Reminder-II**Urgent NGT Matter****H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera

Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025



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HPSPCB

No. PCB/RO Paonta/ OA No. 58 of 2015/2024- 1739-42

Dated- 08.09.2024

From: The Regional Officer
ToThe District Revenue Officer
Nahan, Distt. Sirmaur, H.P.**Subject:-** Order of Hon'ble NGT in Misc Application No. 34/2024 in disposed of case in OA No. 58/2015 titled as Ramesh Chand & Ors.vs Union of India & Ors.

Sir,

This is in continuation to this office letter no. HPSPCB/RO(Pt)/OA No. 58 of 2015/2024-1148-49, dated 08.07.2024 and letter no. 1430-33, dated 16.08.2024 on the subject matter cited above. (Copy enclosed). In this context, following directions have been passed by Hon'ble NGT vide their order dated 22.03.2024:

" It is obvious that structures, parking place and road were constructed sometime in 2012 and 2013 in river bed. Learned Counsel appearing on behalf of the Respondent Nos. 8 to 11 (M/s Salani Resorts and 3 others) makes a statement on instructions that these structures standing at Khasra No. 6/1 (Gair Mumkin 2 River) and Khasra No. 8 (Gair Mumkin Burg) of Village Sainwala, Tehsil Nahan, District Sirmour shall be removed and area restored within two months from today.

The Respondent Nos. 8 to 11 further undertake that they shall abide by the demarcation of flood plain of River Salani and remove all such structures standing on the Flood Plain of River Salani as demarcated finally. According to him the structures standing at Khasra Nos. 6/1 and 8 are not standing on flood plain, yet the same shall be removed as stated herein above in order to restore such area of river bed within the given time frame. The Respondent Nos. 8 to 11 undertakes that he shall not carry out any construction at Khasra Nos. 6/1 and 8 of Village Sainwala after its restoration till demarcation of food plain is completed."

In view of substantial issued of flood plain of River Salani, it is requested to **immediately (by return email)** provide the demarcation report of the flood plain of River Salani, particularly adjacent to M/s Sailani Resort and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmour (H.P.) and whether the proprietor of M/s Sailani Resort and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmour (H.P.) has carried out any construction at Khasra Nos. 6/1 and 8 of Village Sainwala, so that, further necessary action can be taken by this office in compliance to the orders of Hon'ble NGT. The case has been listed for further hearing on 12-09-2024, please.

Being an NGT matter, it is requested to prioritize the matter.

Yours faithfully

Enclosure: - As above (copy also sent through e-mail)

Mission LIFE



Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

Copy to:

1. **The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09, H.P.** for information and further necessary action, please.
2. **The Deputy Commissioner, Sirmaur at Nahan** for information and further necessary action, please.
3. **The Additional District Magistrate, Sirmaur at Nahan** for information and further necessary action, please.



Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

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Reminder-I**Urgent NGT Matter****H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera

Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025

01704-225870
<https://hppcb.nic.in/>
 pcbropaonta1@gmail.com



No. PCB/RO Paonta/ OA No. 58 of 2015/2024- 1430-28

Dated-16-8-2024

From: The Regional Officer**To****The District Revenue Officer
Nahan, Distt. Sirmaur, H.P.****Subject:- Order of Hon'ble NGT in Misc Application No. 34/2024 in disposed of case in OA No. 58/2015 titled as Ramesh Chand & Ors.vs Union of India & Ors.**

Sir,

This is in continuation to this office letter no. HPSPCB/RO(Pt)/OA No. 58 of 2015/2024-1148-49, dated 08.07.2024 on the subject matter cited above. (Copy enclosed). In this context, following directions have been passed by Hon'ble NGT vide their order dated 22.03.2024:

" It is obvious that structures, parking place and road were constructed sometime in 2012 and 2013 in river bed. Learned Counsel appearing on behalf of the Respondent Nos. 8 to 11 (M/s Salani Resorts and 3 others) makes a statement on instructions that these structures standing at Khasra No. 6/1 (Gair Mumkin 2 River) and Khasra No. 8 (Gair Mumkin Burg) of Village Sainwala, Tehsil Nahan, District Sirmour shall be removed and area restored within two months from today.

The Respondent Nos. 8 to 11 further undertake that they shall abide by the demarcation of flood plain of River Salani and remove all such structures standing on the Flood Plain of River Salani as demarcated finally. According to him the structures standing at Khasra Nos. 6/1 and 8 are not standing on flood plain, yet the same shall be removed as stated herein above in order to restore such area of river bed within the given time frame. The Respondent Nos. 8 to 11 undertakes that he shall not carry out any construction at Khasra Nos. 6/1 and 8 of Village Sainwala after its restoration till demarcation of food plain is completed."

In view of substantial issued of flood plain of River Salani, it is requested to provide the demarcation report of the flood plain of River Salani, particularly adjacent to M/s Sailani Resort and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmour (H.P.) and whether the proprietor of M/s Sailani Resort and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmour (H.P.) has carried out any construction at Khasra Nos. 6/1 and 8 of Village Sainwala, so that, further necessary action can be taken by this office in compliance to the orders of Hon'ble NGT. The case has been listed for further hearing on 12-09-2024, please.

Being an NGT matter, it is requested to prioritize the matter.

Enclosure: - As above (copy also sent through e-mail)

Yours faithfully

16/8/24

Atul Parmar
 Regional Officer cum
 Environmental Engineer
 HPPCB Regional Office Paonta Sahib



Mission LIFE

-19-

Through Regd. Post

Copy to:

1. **The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09, H.P.** for information and further necessary action, please.
2. **The Deputy Commissioner, Sirmaur at Nahan** for information and further necessary action, please.
3. **The Additional District Magistrate, Sirmaur at Nahan** for information and further necessary action, please.

16/2/20
Atul ParmarRegional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahibd
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-20-

H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB
Himuda Complex, Plot No. 1-3, Shubhkera
Teh. Paonta Sahib, Distt Sirmaur, H.P-173025



01704-225870
<https://hppcb.nic.in/>
pcbropaonta1@gmail.com



No.HPSPCB/RO(Pt)/OA No. 58 of 2015/2024- **1148-49**
To

Dated: **08/07/2024**

The District Revenue Officer
Sirmaur at Nahan
District Sirmaur, H.P

Subject: Order of Hon'ble NGT in Misc Application in disposed of cases No. 34/2024 in OA No. 58/2015 titled as Ramesh Chand & Ors v/s Union of India & Ors.

Sir

This is in reference to the subject matter cited above. In this context, Hon'ble NGT vide order dated 12.01.2016 passed in OA 58/2015 and order dated 22.03.2024 in MA 34/2024 has observed that:

"....It is obvious that structures, parking place and road were constructed sometime in 2012 and 2013 in river bed. Learned Counsel appearing on behalf of the Respondent Nos. 8 to 11 (M/s Salani Resorts and 3 others) makes a statement on instructions that these structures standing at Khasra No. 6/1 (Gair Mumkin River) and Khasra No. 8(Gair Mumkin Burg) of Village Sainwala, Tehsil Nahan, District Sirmour shall be removed and area restored within two months from today.

The Respondent Nos. 8 to 11 further undertake that they shall abide by the demarcation of flood plain of River Salani and remove all such structures standing on the Flood Plain of River Salani as demarcated finally. According to him the structures standing at Khasra Nos. 6/1 and 8 are not standing on flood plain, yet the same shall be removed as stated herein above in order to restore such area of river bed within the given time frame. The Respondent Nos. 8 to 11 undertakes that he shall not carry out any construction at Khasra Nos 6/1 and 8 of Village Sainwala after its restoration till demarcation of food plain is completed "

In view of substantial issue of flood plain of river Salani, it is requested to provide the demarcation report of the flood plain of river Salani, particularly adjacent to M/s Sailani Resort and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmour (H.P) and whether the proprietor of M/s Sailani Resort and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmour (H.P) has carried out any construction at Khasra Nos. 6/1 and 8 of Village Sainwala, so that, further necessary action can be taken by this office in compliance to the orders of Hon'ble NGT. The case has been listed for further hearing on **12.09.2024**, please.

Being an NGT matter it is requested to prioritize the matter

Encl: Copy of Orders of Hon'ble NGT (04 Pages)



Mission LIFE

Yours faithfully

[Signature]
o/c Regional Officer
HPSPCB, RO, Paonta Sahib

Copy to:

1. The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09, H.P for information and further necessary action, please.

[Signature]
o/c Regional Officer
HPSPCB, RO, Paonta Sahib

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ANNEXURE-R-7/4
Through Regd. Post**Reminder-II****Urgent NGT Matter****H.P. STATE POLLUTION CONTROL BOARD**REGIONAL OFFICE PAONTA SAHIB
HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025☎ 01704-225870
🌐 <https://hppcb.nic.in/>
✉ pcbropaonta1@gmail.com

No. PCB/RO Paonta/ OA No. 58 of 2015/2024- 1743-46

Dated- 08.09.2024

From: The Regional Officer

To

The Superintending Engineer
Jal Shakti Vibhag, Sirmaur at Nahan,
Distt. Sirmaur, H.P.

Subject:- Order of Hon'ble NGT in Misc Application No. 34/2024 in disposed of case in OA No. 58/2015 titled as Ramesh Chand & Ors.vs Union of India & Ors.

Sir,

This is in continuation to this office letter no. HPSPCB/RO(Pt)/OA No. 58 of 2015/2024-1146-47, dated 08.07.2024 and letter no. 1434-37, dated 16.08.2024 on the subject matter cited above. (Copy enclosed). In this context, following directions have been passed by Hon'ble NGT vide their order dated 22.03.2024:

" It is obvious that structures, parking place and road were constructed sometime in 2012 and 2013 in river bed. Learned Counsel appearing on behalf of the Respondent Nos. 8 to 11 (M/s Salani Resorts and 3 others) makes a statement on instructions that these structures standing at Khasra No. 6/1 (Gair Mumkin 2 River) and Khasra No. 8 (Gair Mumkin Burg) of Village Sainwala, Tehsil Nahan, District Sirmour shall be removed and area restored within two months from today.

The Respondent Nos. 8 to 11 further undertake that they shall abide by the demarcation of flood plain of River Salani and remove all such structures standing on the Flood Plain of River Salani as demarcated finally. According to him the structures standing at Khasra Nos. 6/1 and 8 are not standing on flood plain, yet the same shall be removed as stated herein above in order to restore such area of river bed within the given time frame. The Respondent Nos. 8 to 11 undertakes that he shall not carry out any construction at Khasra Nos. 6/1 and 8 of Village Sainwala after its restoration till demarcation of food plain is completed."

In view of substantial issue of flood plain of River Salani, it is requested to provide the HFL demarcation report of the flood plain of River Salani, particularly adjacent to M/s Sailani Resort and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmour (H.P.) immediately, so that, further necessary action can be taken by this office in compliance to the orders of Hon'ble NGT. The case has been listed for further hearing on 12-09-2024, please.

Being an NGT matter, it is requested to prioritize the matter.

Yours faithfully

Enclosure: - As above (copy also sent through e-mail)



Mission LIFE

Atul Parmar

Regional Officer cum
Environmental Engineer

HPPCB Regional Office Paonta Sahib

-22-

Copy to:

1. **The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09, H.P.** for information and further necessary action, please.
2. **The Deputy Commissioner, Sirmaur at Nahan** for information and further necessary action, please.
3. **The Additional District Magistrate, Sirmaur at Nahan** for information and further necessary action, please.



Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

Through Regd. Post

-23-

Reminder-I**Urgent NGT Matter****H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera

Teh: Paonta Sahib, Distt: Sirmaur. Pin-173025

01704-225870
<https://hppcb.nic.in/>
pcbropaonta1@gmail.com

No. PCB/RO Paonta/ OA No. 58 of 2015/2024-1439-37

Dated- 16-8-2024

From: The Regional Officer**To****The Superintending Engineer**
Jal Shakti Vibhag, Sirmaur at Nahan,
Distt. Sirmaur, H.P.**Subject:- Order of Hon'ble NGT in Misc Application No. 34/2024 in disposed of case in OA No. 58/2015 titled as Ramesh Chand & Ors.vs Union of India & Ors.**

Sir,

This is in continuation to this office letter no. HPSPCB/RO(Pt)/OA No. 58 of 2015/2024-1146-47, dated 08.07.2024 on the subject matter cited above. (Copy enclosed). In this context, following directions have been passed by Hon'ble NGT vide their order dated 22.03.2024:

"It is obvious that structures, parking place and road were constructed sometime in 2012 and 2013 in river bed. Learned Counsel appearing on behalf of the Respondent Nos. 8 to 11 (M/s Salani Resorts and 3 others) makes a statement on instructions that these structures standing at Khasra No. 6/1 (Gair Mumkin 2 River) and Khasra No. 8 (Gair Mumkin Burg) of Village Sainwala, Tehsil Nahan, District Sirmour shall be removed and area restored within two months from today.

The Respondent Nos. 8 to 11 further undertake that they shall abide by the demarcation of flood plain of River Salani and remove all such structures standing on the Flood Plain of River Salani as demarcated finally. According to him the structures standing at Khasra Nos. 6/1 and 8 are not standing on flood plain, yet the same shall be removed as stated herein above in order to restore such area of river bed within the given time frame. The Respondent Nos. 8 to 11 undertakes that he shall not carry out any construction at Khasra Nos. 6/1 and 8 of Village Sainwala after its restoration till demarcation of food plain is completed."

In view of substantial issue of flood plain of River Salani, it is requested to provide the HFL demarcation report of the flood plain of River Salani, particularly adjacent to M/s Sailani Resort and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmour (H.P.), so that, further necessary action can be taken by this office in compliance to the orders of Hon'ble NGT. The case has been listed for further hearing on 12-09-2024, please.

Being an NGT matter, it is requested to prioritize the matter.

Yours faithfully

Enclosure: - As above (copy also sent through e-mail)

Mission LIFE



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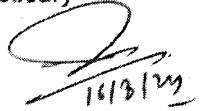
Atul Parmar

Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

Copy to:

Copy to:

1. **The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09, H.P.** for information and further necessary action, please.
2. **The Deputy Commissioner, Sirmaur at Nahan** for information and further necessary action, please.
3. **The Additional District Magistrate, Sirmaur at Nahan** for information and further necessary action, please.



Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

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~~ANNEXURE R 7/7~~**H.P. STATE POLLUTION CONTROL BOARD**

REGIONAL OFFICE PAONTA SAHIB

Himud Complex, Plot No. 1-3, Shubhkera

Teh. Paonta Sahib, Distt Sirmaur, H.P-17302



01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



HPSPCB

No.HPSPCB/RO(Pt)/OA No. 58 of 2015/2024- 1146-47

Dated: 03/07/2024

To

The Superintending Engineer
Jal Shakti Vibhag
Sirmaur at Nahan
District Sirmaur, H.P

Subject: Order of Hon'ble NGT in Misc Application in disposed of cases No. 34/2024 in
OA No. 58/2015 titled as Ramesh Chand & Ors v/s Union of India & Ors.

Sir

This is in reference to the subject matter cited above. In this context, Hon'ble NGT vide order dated 12.01.2016 passed in OA 58/2015 and order dated 22.03.2024 in MA 34/2024 has observed that:

"...It is obvious that structures, parking place and road were constructed sometime in 2012 and 2013 in river bed. Learned Counsel appearing on behalf of the Respondent Nos. 8 to 11 (M/s Salani Resorts and 3 others) makes a statement on instructions that these structures standing at Khasra No. 6/1 (Gair Mumkin River) and Khasra No. 8(Gair Mumkin Burg) of Village Sainwala, Tehsil Nahan, District Sirmour shall be removed and area restored within two months from today.

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In view of substantial issue of flood plain of river Salani, it is requested to provide the HFL demarcation report of the flood plain of river Salani, particularly adjacent to M/s Sailani Resort and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmour (H.P) so that, further necessary action can be taken by this office in compliance to the orders of Hon'ble NGT. The case has been listed for further hearing on **12.09.2024**, please

Encl: Copy of Orders of Hon'ble NGT (04 Pages)



Mission LiFE

Yours faithfully

Regional Officer
HPSPCB, RO, Paonta Sahib

Copy to:

1. The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09, H.P for information and further necessary action, please.

Regional Officer
HPSPCB, RO, Paonta Sahib

Inspection Report of M/s Sailani Resort and Palace, Salani, Tehsil Nahan, Distt. Sirmaur on 04.04.2024

1	Name & Complete Address of the Industry	:	M/s Salani Resorts and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmaur, H.P
2	Name of the Contact person with Mobile and Email ID	:	Vijay Laxmi (Occupier)- 99200-68004
3	Date of commissioning of the Unit	:	2013
4	Type of Industrial Sector	:	Hotels (< 3 star) (or) hotels having > 20 rooms and less than 100 rooms (or) having waste water generation > 10 KLD and less than 100 KLD and having a coal/Oil fired Boiler
5	Status of Operation	:	In Operation : Yes
6	Product -wise Raw Material Consumption in TPA	:	The unit is a Tourism Unit
7	Product -wise Manufacturing Capacity in TPA (As per Consents)	:	1. Double Bed Rooms- 24 Nos 2. Family Suits- 01 Nos 3. Restaurant- 01 Nos 4. Banquet Hall- 02 Nos
8	Status of validity of Consents and Authorization	:	--
	Consent under Water Act, 1974 issued on Is having validity upto	:	Renewal of Consent under Water Act, 1974 issued on 20.05.2022 is valid till 31.03.2024. Further Renewal of Consent to Operate vide Application No. 12293471 is under process.
	Consent under Air Act, 1981 is issued on Is having validity upto	:	Renewal of Consent under Air Act, 1981 issued on 20.05.2022 is valid till 31.03.2024. Further Renewal of Consent to Operate vide Application No. 12293471 is under process.
	Authorization issued under Hazardous and Other Waste (M&TM) Rules, 2016 as amended is having validity upto 31.03.2023	:	Not Applied
9	Sources of Water Intake	:	Bore Well within industry : Yes Any other Sources like canal :--Nil The daily requirement of water is fulfilled through Tubewell.
01	Whether industry obtained NOC for abstraction of ground water resources from Central Ground Water Board / Authority (CGWB/CGWA)	:	Applied to Jal Shakti Vibhag, Nahan Division, District Sirmaur for registration of Tubewell.
	If so, CGWB/CBWA NOC Valid up to	:	Under Process
11	Water Consumption (in Kilo Liters per Day)	:	10 KLD
12	Status of Electromagnetic Flow meter & its reading	:	The daily requirement of water is fulfilled through Tubewell. The unit is required to provide Electromagnetic flow meter with tubewell.
13	Waste Water Generation (in Kilo Liters per Day)	:	Domestic:-07 KLD

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14	Details of Waste Water Treatment Facilities	:	Is Captive ETP EXISTS : (No) • For the treatment of waste water from manpower. The unit has provided septic tank.
	Installed Capacity in KLD	:	Septic Tank- 10 KL .
15	Main observations made during the visit (mainly covering the aspects such as commissioning date of the unit, raw material used, products manufactured with quantities, validity of consents, authorization, main raw materials used, manufacturing capacity with present production details, sources of raw water consumption, waste water generation (domestic and industrial), work zone area conditions, ETP condition, ETP Sludge generation quantity, ETP Sludge storage condition, mode of ETP sludge treatment and its final disposal, Compliance to the treated effluent discharge norms as per analysis results of the samples collected during the visit, mode of disposal of treated effluent, housekeeping condition, and any other relevant issues).	:	<ol style="list-style-type: none"> 1. The unit is in the name & style of M/s Salani Resorts and Palace, Village Sainwala, Tehsil Nahan, Distt. Sirmaur, H.P 2. The HP OCMMS IDs of the units is 22875. 3. The unit has been kept under the Orange- Small Category and classified under the type- 2038-Hotels (< 3 star) (or) hotels having > 20 rooms and less than 100 rooms (or) having waste water generation > 10 KLD and less than 100 KLD and having a coal/Oil fired Boiler as defined by the Central Pollution Control Board. 4. The unit is a tourism unit having following facilities: <ol style="list-style-type: none"> 1. Double Bed Rooms- 24 Nos 2. Family Suits- 01 Nos 3. Restaurant- 01 Nos 4. Banquet Hall- 02 Nos 5. The unit has been granted Consent from the State Board time to time. The last Renewal of Consent to Operate under the provisions of The Water (Prevention and Control of Pollution), Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 was valid till 31.03.2024. Further Renewal of Consent to Operate applied by the unit vide Application No. 12293471 is under process.. (Copy attached as Annexure-1) 6. To meet the daily water requirement. the unit has provided 02 Nos Tubewell. 7. The water is used for domestic activities. For the disposal of swage, the unit has provided septic tank of capacity 10 KL.. 8. The biodegradable waste generated from the restaurant facility is disposed of through piggery/cattle farms. 9. The Solid/Plastic waste generated from the unit is disposed of through MC Nahan.



E.C. Nimbh to Rank Sheet

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ANNEXURE-R-7/6 (Gilly)

Urgent/Time Bound/NGT matter**H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera

Teh: Paonta Sahib, Distt: Sirmour, Pin-173025



01704-225870

<https://hppcb.nic.in/>pcbropaonta1@gmail.com

HPSPCB

No.PCB/RO Paonta/NGT O.A.No.58/2015/E-3/2024-188-89

Dated: 25-9-2024

To

M/s Sailani Resorts and Palace,
Village Sainwala, Kala Amb,
Tehsil Nahan, Distt. Sirmour (HP).

Subject: Regarding- NGT order dated 22.03.2024, M.A No.34/2024 in O.A. No.58/2015, Ramesh Chand & Ors vs Union of India & Ors.

This is in reference to NGT order dated 22.03.2024, M.A No.34/2024 in O.A. No.58/2015, Ramesh Chand & Ors vs Union of India & Ors (enclosed). In this context it is directed to submit compliance report on following points:-

1. *Consent Status of entire Project.*
2. *Land possession documents w.r.t entire Project.*
3. *Compliance to previous orders of Hon'ble NGT.*

An early action is solicited at your end.

Encl:As above.

Atul Parmar

Regional Officer cum

Environmental Engineer

HPSPCB Regional Office Paonta Sahib

Copy to:

1. The Member Secretary, H. P. State Pollution Control Board, Phase-III, New Shimla-09 for information please.

Atul Parmar

Regional Officer cum

Environmental Engineer

Regional Office Paonta Sahib



Mission LiFE

9/1

-29-

To

Regional Officer cum

Environmental Engineer

HPSPCB, Regional Office Poanta Sahib

Sub – Response to letter no. PCB/RO Paonta/NGT O.A No. 58/2015/E-3/2024 – 188-39

Respected sir,

I am writing in response to the notice dated 25-04-2024 no PCB/RO Paonta/NGT O.A No. 58/2015/E-3/2024 – 188-89 received on dated 29-04-2024 from your esteemed office regarding NGT orders dated 22.03.2024.

1. Consent to operate got expired on 31/03/2024 and renewal for the same has been applied on 09/04/2024 at your office.
2. Land possession documents are attached here by.
3. Previous orders of Hon'ble NGT were passed in 2016 and compliance to the orders was done immediately in 2016.

Thanking You

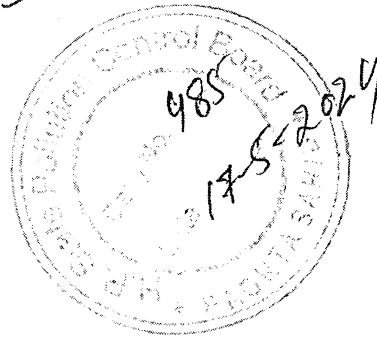
Sailani Resort & Palace

FR
Roll

Pl. hand up

Amethi
Chak -

Shankar
16-5-2024



राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4038153623819316

जिला : सिरमौर
 तहसील : नाहन
 कानून गोवृत : नाहन-1
 पटवार वृत : मोगीनन्द
 हदबस्त न. : 120

नाम : -
 पिता/पति : -

नकल शुल्क : 1.00
 सेवा शुल्क : 10
 कुल शुल्क : 11

मोहाल : अम्बवाला सैनवाला

साल : 2016-2017

रकबा ईकाई: बीघा-बिस्वा-बि

खेवट नं.	खतीनी नं.	नाम मालिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व दीगर वसायल आबपाशी	नम्बर खसरा हात	रकबा हर खेत व मिजान खाता मय किस्म अराजी	हिस्सा या पैमाना हकीयत व तरीका बाछ	कैफियत
1	2	3	4	5	6	7	8	9
241	310	कुल भाग (2) विनोज कुमार	काश्त व कब्जा स्वयं		718/4	04-15-00	कब्जा व पड़ना	1286 काश्त
222	293	पुत्र रूपलाल पुत्र नामालून (1) भाग -श्रीमति विजय लक्ष्मी पत्नी विनोज कुमार पुत्र रूपलाल (1) भाग स्थानिय बासी	काश्त व कब्जा स्वयं	① 1286 काश्त व पड़ना के खाता हका से जालक बंदले के 96,00000/- रियाल के लाइस रकम के एक Central Bank of India Branch Nahan के पाठ भाग रहे ए रसीद 9/6/22 को जारी ए		04-00-00 ओबड दीयम बगीचा 00-15-00 बंजर जदीद	बशरह खेवट न. (1)	1337 काश्त
3.57				② 1337 काश्त व पड़ना के खाता हका जालक बंदले के 96.00 लाइस रकम के एक Central Bank of India Branch Nahan के पाठ भाग रहे ए रसीद 28/8/2023 को जारी ए				काश्त काश्त रकबा : 360 दिना 20/1/24 E&F Nahan 3-14.87 939K कुल रकबा 154 कोशार हरियाणा 2011

(Signature)
 Village Revenue Officer
 Patwar Circle, Moginand
 Tehsil Nahan,
 Distt. Sirmour H.P.

(Signature)
 VLE Gaurav Kumar Sharma
 LKM, Urban Block Nahan
 Distt. Sirmour (H.P.)
 Mob. :

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

-31-

जिला : सिरमौर
 तहसील : नाहन
 कानूनगोवृत : नाहन-1
 पटवार वृत : मोगीनन्द
 हदबस्त नं. : 120

एस.सी.ए रसीद संख्या: 3254132122935941
 नाम : .
 पिता/पति : .

नकल शुल्क : 10
 सेवा शुल्क : 10
 कुल शुल्क : 11

108

मोहाल : अम्बवाला सैनवाला

साल : 2016-2017

रकबा ईकाई: बीघा-बिस्वा-बि

खेवट नं.	खतौनी नं.	नाम मातिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व दीगर वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी	हिस्सा या पैमाना हकीयत व तरीका बाछ	कैफियत
1	2	3	4	5	6	7	8	9
240	309	सचिन, नितिन पुत्र विनोज	काश्त व कब्जा स्वयं		720/5	00-13-00 00-10-00 ओबड दोयम बगीचा गै.मु.बुदं 00-10-00 ओबड दोयम बगीचा	कब्जा व पड़ता बशरह खेवट न. (1)	1286 आउर 1337 फल काउ मोर काउर
221	292	कुमार पुत्र रूपलाल भाग बराबर स्थानिय वासी			721/5	किता 01-03-00		25/5/21 दिना 22/2/23 असि नाना 14/8/21/22 मोर काउर लक्ष्मण काउर विहारी ल मैरिग 3892 at 20/3/23 1286 आउर
बशरहा खेवट न. (128) 0.87 माल 0.47 स्वाई 0.40		<p>① के.एन. 1286 आउर रकबा के लोकाए एक के जा लक्ष विहारी 96.00 लक्ष के केंद्र Central Bank of India ना के फल काउ रकबा के दिना 9/6/22 के स्वीकार है</p> <p>② के.एन. 1337 फल काउ रकबा के लोकाए एक के जा लक्ष 96.00 लक्ष के असे वरि Central Bank of India, Nahan के फल काउ रकबा के स्वीकार है दिना 28/8/23 के स्वीकार है</p>			2 बटा 2 कृष्ट ओबड दोयम बगीचा 01-00-00	अकृष्ट गैर मुमकिन। 00-03-00		

Village: Ambwala
 P.C: Moga
 Teh. Nahan
 Distt. Sirmour (H.P.)

Certified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra LMK Kala Amb 1 on 11-September-2023

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ANNEXURE R-7/7

~~Annexure IX~~

Sampling Location- Salani Khad Near Bridge NH7 Moginand Kala Amb						
Year	2024	Parameters				
Sr No	Month	pH	DO (mg/l)	BOD (mg/l)	TC (MPN/100 ml)	Class of Water
1	January	7.99	8	1.9	280	B
2	February	7.83	7.9	2	540	C
3	March	7.97	7.9	1.6	350	B
4	April	8.52	6.8	3.6	540	C
5	May	8.24	6.9	2.1	540	C
6	June	Source Dried				
7	July	8.33	6.3	3.6	840	C
Year	2023	Parameters				
Sr No	Month	pH	DO (mg/l)	BOD (mg/l)	TC (MPN/100 ml)	Class of Water
1	January	7.87	8.7	2.8	920	C
2	February	7.42	8.3	2.8	920	C
3	March	8.08	7.9	2.6	920	C
4	April	7.98	7.6	2.4	350	B
5	May	Source Dried				
6	June	Source Dried				
7	July	7.41	7.2	2.1	540	C
8	August	8.38	7.4	2.2	280	B
9	September	8.02	7.5	1.7	220	B
10	October	8.14	7.7	1.7	350	B
11	November	7.84	7.8	1.5	220	B
12	December	7.83	7.8	1.4	350	B